

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3378 of 2020

Akash Kumar Sahu @ Akash Sahu Petitioner

Versus

1.The State of Jharkhand

2.Puja Kumari

... .. Opposite Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Zaid Ahmad, Advocate

For the Opposite Party : Mr. Shiv Shankar Kumar, A.P.P.

2/14.09.2020 So far as defects are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes.

Mr. Zaid Ahmad, learned counsel for the petitioner at the outset seeks permission to withdraw this application.

Mr. Shiv Shankar Kumar, learned A.P.P. does not have any objection to the said prayer.

Permission is accorded.

Accordingly, this application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J)